

सीमावर्ती जिलों में ११ जनवरी, १९५८ से अब तक विदेशियों को कितनी अचल सम्पत्ति बेची गई ; और

(ख) यदि हां, तो जिन विदेशियों ने उक्त सम्पत्ति खरीदी थी क्या उन में से किसी को अब भारत से निकाल दिया गया है ?

गृह-कार्य मंत्रालय में राज्य-मंत्री (श्री दातार) : (क) और (ख). सूचना एकत्रित की जा रही है और सभा-पटल पर रख दी जायगी ।

#### **Ex-Servicemen of Jammu and Kashmir**

736. **Shri M. R. Krishna:** Will the Minister of Defence be pleased to state:

(a) whether the Government of India have any definite scheme to rehabilitate the ex-servicemen of Jammu and Kashmir;

(b) what is the present number of ex-servicemen to be rehabilitated in this area; and

(c) what is the amount so far spent on the rehabilitation schemes in Jammu and Kashmir?

**The Minister of Defence (Shri Krishna Menon):** (a) No scheme is under consideration of the Government of India exclusively for the rehabilitation of the ex-servicemen of Jammu and Kashmir. The following facilities for rehabilitation are available to the ex-servicemen in general including the ex-servicemen of Jammu and Kashmir:—

- (i) Preference in the matter of employment in Government service.
- (ii) Settlement in Land Colonies.
- (iii) Training in Vocational/Technical trades.
- (iv) Assistance in the formation of Co-operative Societies.

(b) It is not possible to indicate the exact number of ex-servicemen of Jammu and Kashmir to be rehabilitated. However, according to the statistics maintained by the Employment Exchanges there are at present 126 ex-servicemen on the Live Registers of the Employment Exchanges in Jammu and Kashmir requiring employment assistance.

(c) Nil.

#### **Entries regarding Castes of Government Servants**

737. **Shri B. C. Kamble:** Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that Government have issued instruction to the various Departments asking Officers concerned not to mention Castes of the Government Employees;

(b) if answer to part (a) above be in the affirmative, whether Government will be pleased to place on the Table a copy of instructions or Memorandum; and

(c) the reasons which have led to the issue of the instruction or Memorandum?

**The Minister of Home Affairs (Shri G. B. Pant):** (a) to (c). The State Governments have been requested to delete references to caste or sect for various official purposes (e.g., in the forms and registers used in jail, police, education, services and other departments and also in judicial proceedings) except where the recording of caste or sect is necessary for administrative purposes or to meet constitutional or statutory requirements. This measure was taken to discourage caste and communal consciousness.

#### **Scheduled Castes and Scheduled Tribes**

738. **Shri B. C. Kamble:** Will the Minister of Home Affairs be pleased to refer to the reply given to Starred Question No. 1271 on the 9th September, 1960 and state:

(a) the total number of (i) Scheduled Castes, and (ii) Scheduled Tribes persons appointed to Class I, II

and Class III posts as a result of the implementation of each of the seven steps mentioned in the said answer; and

(b) the total number of vacancies which were advertised as reserved for Scheduled Castes and Scheduled Tribes in Class I, II and III posts but which later on were treated an unreserved since the initiation of these seven steps?

**The Minister of State in the Ministry of Home Affairs (Shri Datar):**

(a) A statement showing the progress achieved in the representation of Scheduled Castes and Scheduled Tribes during the years 1951 to 1956 is given in Appendix XXXIII to the Report of the Commissioner for Scheduled Castes and Scheduled Tribes for the year 1956-57. Appendix LV of the Commissioner's Report for the year 1958-59 gives the figures for the years 1957 and 1958. A statement showing the position as on 1st January, 1959 and 1st January, 1960 is laid on the Table. [See Appendix II, annexure No. 8]. It is not possible to state how many Scheduled Caste or Scheduled Tribe candidates were appointed as a result of each of the seven steps referred to in the question.

(b) As stated in reply to Unstarred Question No. 2334 dated 6th September 1960, the information is not available and it will not be practicable to collect all this detailed information.

#### L.I.C. Business in U.K.

739. { **Shri Ram Krishan Gupta:**  
**Dr. Ram Subhag Singh:**  
**Shri Aurobindo Ghosal:**  
**Shri Hem Barua:**

Will the Minister of Finance be pleased to state:

(a) whether the scheme to start Life Insurance Corporation business in U.K. has been finalised; and

(b) if so, the details thereof?

**The Minister of Finance (Shri Morarji Desai):** (a) Yes, Sir.

(b) The main features of the scheme to write business in the United Kingdom are:

(i) *Sterling and Rupee Policies:*

Both Sterling and Indian rupee policies are to be issued in the United Kingdom to suit the needs of Indian nationals residing in the United Kingdom as well as of the other Commonwealth citizens.

(ii) *Policies under most of the existing Schemes in India:*

Policies under most of the existing schemes in India will be offered in U.K. However, (a) Joint Life Assurance and (b) Two Year Temporary Insurance will not be offered.

(iii) *Slightly reduced rates of premiums in U.K.:*

It has been decided to offer slightly reduced rates of premium for people insuring in the U.K. These reduced rates are on par with the Corporation offers in British East Africa.

#### Legislation re: Hire-Purchase

**740. Shri Ram Krishan Gupta:** Will the Minister of Law be pleased to refer to the reply given to Unstarred Question No. 2153 on the 6th September, 1960 and state at what stage the question of undertaking legislation relating to hire-purchase in India has reached?

**The Minister of Law (Shri A. K. Sen):** The Law Commission circulated a tentative draft Report on hire-purchase to State Governments and interested bodies some time ago and some comments were received on the draft Report. Oral evidence was also recorded. The Law Commission, however, felt that a further opportunity should be given to persons interested to send their comments or make oral representations, the period fixed for this purpose being the 30th November, 1960. The comments and evidence will thereafter be considered by the